IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 14 of 2010

Ram Darshan Singh … Appellant

Versus

The State of Jharkhand through C.B.I., Dhanbad … Respondent

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. V.K. Vashistha, Advocate
For the C.B.I. : Mr. Rohit Sinha, Spl. P.P.

Order No.05 Dated- 26.06.2020

Heard the parties through video conferencing.

The learned counsel for the appellant prays for time and undertakes to deposit costs of Rs.1000/- with the Jharkhand State Legal Services Authority.

Perusal of the record reveals that this appeal was fixed for hearing for today as the last chance.

Prayer for time is allowed subject to deposit of costs of Rs.1000/- by the appellant with the Jharkhand State Legal Services Authority within four weeks.

List this appeal after four weeks.

It is made clear that if the appellant fails to deposit Rs.1000/- with the Jharkhand Legal Services Authority, the bail granted to him shall stand cancelled on the next date of listing of the appeal.

(Anil Kumar Choudhary, J.)

Sonu-Gunjan/